

CONTENTS

**Fifteenth Series, Vol. VIII, Fourth Session, 2010/1931 (Saka)
No. 15, Tuesday, March 16, 2010/ Phalguna 25, 1931 (Saka)**

<u>SUBJECTS</u>	<u>PAGES</u>
REFERENCE BY THE SPEAKER	
Ugadi New Year Greetings	2
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 261 to 265	3-44
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 266 to 280	45-92
Unstarred Question Nos. 2955 to 3184	93-539

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	540-561 581
MESSAGE FROM PRESIDENT	562
COMMITTEE ON PETITIONS 1st to 4th Reports	562-563
COMMITTEE ON SUBORDINATE LEGISLATION 3rd and 4th Reports	563
STATEMENT BY MINISTER	
Status of implementation of the recommendations contained in the 37 th Report of the Standing Committee on Coal and Steel on Demands for Grants (2008-2009), pertaining to the Ministry of Mines Shri B.K. Handique	564
MOTION RE: THIRTEENTH REPORT OF BUSINESS ADVISORY COMMITTEE	564
PETROLEUM AND MINERALS PIPELINES (ACQUISITION OF RIGHT OF USER IN LAND) AMENDMENT BILL , 2010	565
MATTERS UNDER RULE 377	569-578
(i) Need to allocate adequate funds to facilitate early completion of gauge conversion work on Dindigul- Palani section in Tamil Nadu. Shri N.S.V. Chitthan	569
(ii) Need to create Orissa Rifle and name it as 'Bira Surendra Sai Rifle' to strengthen law and order situation in Orissa. Shri Amaranth Pradhan	570

- (iii) Need to extend the benefits of Narmada Project to the drought affected regions of Patan Parliamentary Constituency in Gujarat.
- Shri Jagdish Thakor 571
- (iv) Need to upgrade the Delhi Cantonment Railway Station as a world class Railway Station.
- Shri Mahabal Mishra 571
- (v) Need to set up a Bench of Allahabad High Court in Gorakhpur, Uttar Pradesh.
- Yogi Aditya Nath 572
- (vi) Need to construct a four lane bridge on N.H. 8 at Jadeshwar in Gujarat.
- Shri Mansukhbhai D. Vasava 573
- (vii) Need to include Gandhinagar and Karamsad cities in Gujarat under Jawahar Lal Nehru National Urban Renewal Mission Scheme.
- Shrimati Jayshreeben Patel 574
- (viii) Need to improve the service conditions of Rural Dak Sevaks as per the postal service norms and to restore the status of Extra Departmental Sub-post Office in district Jalgaon, Maharashtra.
- Shri Haribhau Jawale 575-576
- (ix) Need to check increasing level of pollution in ChandrapurParliamentary Constituency, Maharashtra.
- Shri Hansraj G. Ahir 576

- (x) Need to take steps to check the declining water level in Pratapgarh and Kaushambi districts of Uttar Pradesh.

Shri Shailendra Kumar 577

- (xi) Need to develop Makanpur in district Kanpur, Uttar Pradesh as a tourist centre.

Shri Ashok Kumar Rawat 577

- (xii) Need to consider cost escalation factor for grant of additional central assistance for Basic Services to Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) in Maharashtra.

Shrimati Supriya Sule 578

NATIONAL GREEN TRIBUNAL BILL, 2009 582-585

Shri Sandeep Dikshit

ANNEXURE – I

Member-wise Index to Starred Questions 586

Member-wise Index to Unstarred Questions 587-591

ANNEXURE – II

Ministry-wise Index to Starred Questions 592

Ministry-wise Index to Unstarred Questions 593

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Tuesday, March 16, 2010/ Phalgun 25, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER**Ugadi New Year Greetings**

योगी आदित्यनाथ (गोरखपुर): महोदया, आज नववर्ष है, आपके माध्यम से नववर्ष की शुभकामनाएं मिलें तो अच्छा संदेश जाएगा, एक अच्छी परम्परा की शुरुआत होगी।

डॉ. मुरली मनोहर जोशी (वाराणसी): आज का दिन युगादि है, चैत्र है, अगर शुभकामनाएं आपकी तरफ से सभी को आ जाएं तो बहुत अच्छा है।

अध्यक्ष महोदया : सभी सम्मानित सदस्यों को नववर्ष की शुभकामनाएं हम देते हैं।

DR. MANDA JAGANNATH (NAGARKURNOOL): Madam, Speaker, we all wish you and everyone Happy Ugadi.

MADAM SPEAKER: Q. No. 261 – Shri Ram Singh Kaswan.

... (*Interruptions*)

श्री जगदम्बिका पाल : महोदया, मैं आपका ध्यान नियम 173 की ओर दिलाना चाहता हूँ। ... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। प्रश्नकाल के बाद हम इसे देखेंगे, आप अपना स्थान ग्रहण कर लीजिए।
प्रश्न काल चलने दीजिए। जगदम्बिका पाल जी, आप बैठ जाइये, अपना स्थान ग्रहण कीजिए।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record except what Shri Ram Singh Kaswan speaks.

(*Interruptions*) ... *

(Q. No. 261)

श्री राम सिंह कस्वां : महोदया, आज दहेज देश की बहुत बड़ी समस्या बनती जा रही है। ऐसा कोई दिन नहीं होता, जब बलात्कार, दहेज, हत्या के मामले में कोई केस दर्ज नहीं होता हो। सरकार ने इसके लिए बहुत कठोर कानून बना रखे हैं, उनकी पालना बहुत से हो। माननीय मंत्री जी ने जो आंकड़े प्रस्तुत किये हैं, दर्ज की हुई एफआई आर, किये गये चालान और कंविक्शन्स का। मेरा प्रश्न यह है कि क्या आपने कभी उनकी समीक्षा की है और अगर की है तो उनका क्या परिणाम रहा। जो केस दर्ज हुए हैं, उनमें से कितने केस झूठे दर्ज हुए, कितने चालान किये गये, कितनी कठोरता बरती गयी, इन सब की समीक्षा की जानकारी मैं चाहता हूँ।

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam, Parliament makes the laws, but as everyone is aware, implementation of these laws is in the hands of the State Government and the State police. We have reviewed it and we have collected the data. That data is given in Annexure-I and Annexure-II, which is part of the answer. We have given information about cases registered, cases charge-sheeted, cases convicted, persons arrested, charge-sheeted and convicted, in Annexure-I and Annexure-II. These are reviewed in the Police Conferences that are held from time to time; they are also reviewed in the Regional Meetings from time to time.

But I wish to submit to this House that the implementation of laws especially criminal laws lies with the State Government and the State Police.

श्री राम सिंह कस्वां : अध्यक्ष महोदया, देखने में यह आ रहा है और कोर्ट भी कह रही हैं कि आज अधिकांश मामले ऐसे हैं जो एक परिवार को प्रताड़ित करने के लिए किये जाते हैं। मेरा निवेदन है और सुप्रीम कोर्ट ने भी कहा है कि ऐसे मामले जिसमें जेठ-जेठानी, देवर-देवरानी और ननद-बहनोई को उसमें फंसाने का कम से कम प्रयास किया जाए और माननीय गृह मंत्री जी ने भी निर्देश दिये हैं कि ऐसे मामलों में गिरफ्तारी में संयम बरता जाए। माननीय गृह मंत्री महोदय कानून का दुरुपयोग न हो, इसके आप लिए क्या कदम उठा रहे हैं? मुलजिम को सजा मिले, कानून ढंग से लागू हो, इसके लिए आप क्या करने जा रहे हो?



SHRI P. CHIDAMBARAM: Madam, my respectful submission is that it is not possible to make a sweeping statement that anti-dowry laws are being misused. Just look at the numbers. In the three years, 2006, 2007 and 2008 for which final figures are available, 7618, 8093 and 8172 cases under dowry deaths have been registered. These are appalling numbers. It is possible that in a handful of cases complaints have been made against a large number of people, there is some attempt to misuse these provisions. But one cannot say that in all these cases, the provisions have been misused.

We have, therefore, advised the police to act without bias, to register the case, investigate and arrest only those who appear in the investigation to be directly involved and not to arrest all and sundry. But I do not think we should go from one extreme to another and say, there is sweeping misuse of these provisions. There are large numbers of young brides, young wives being killed, and we must be sensitive to that fact, and we must take strong action whenever a dowry death is reported.

SHRI PRASANTA KUMAR MAJUMDAR : Madam Speaker, every four minutes in India an innocent person, including the old parents and close relatives, is facing false dowry cases and sent behind the jail under Section 489D which is non-bailable without any investigation and inquiry. No inquiry is required because the case is non-bailable. Only the statements of bridegroom's family are taken into consideration.

MADAM SPEAKER: Please ask the question.

SHRI PRASANTA KUMAR MAJUMDAR : The Law Commission and many judges have recommended making the Section bailable but the Government did not do anything.

MADAM SPEAKER: Hon. Member please ask the question.

SHRI PRASANTA KUMAR MAJUMDAR : I want to know whether the Government has any proposal to make the case bailable or not. If it is bailable, please give details and if not, why?

SHRI P. CHIDAMBARAM: I think I have already answered the question in part. I do not subscribe to the proposition that in most cases of dowry deaths, the provision is misused. That is not true. I gave you the numbers of cases that were registered in the last three years. Look at the number of people convicted. In 2006, 5144; in 2007, 5580 and in 2008, 5814 persons have been convicted. It may be true that in a few cases, indiscriminately, people may have been arrested and there may be some harassment but that is not true of the large number of cases. Therefore, we have advised the police that where a dowry death case is registered, they must exercise their discretion and arrest only those who appear in the investigation to be directly connected with the dowry deaths and not the extended family.

That advisory has been given. But I think on balance this provision is a salutary provision; a new offence has been created; people have to be punished when they kill young wives. If in a particular case there is an excess, there is a court system which will correct it. But to go, as I said, from one position to an extreme position and say there is massive misuse of this provision, Madam, with great respect, I beg to disagree.

SHRI MANISH TEWARI : Though this question may not strictly fall within the ambit of the Home Minister, since he is a very eminent lawyer, I think he will possibly be able to answer it. My question is that there are reports which have appeared in a section of the press that the Government is intending to amend the definition of rape to sexual assault in order to make it gender neutral. Is it a fact? Is the Government considering such a proposal? If that is so, what is the rationale behind this amendment?

My second part of the question is...

MADAM SPEAKER: You should just ask one question.

SHRI MANISH TEWARI : It is the second part of the first question. My second part of the first question is that in addition to the crimes being perpetrated against women which have been listed in the answer, there is another kind of tyranny which is unfortunately going unnoticed. That is the tyranny of caste Panchayats, the manner in which the caste Panchayats are ostracizing young couples who decide to marry out of their own consent. Is the Government planning to bring in any law in order to deal with the tyranny of caste Panchayats?

SHRI P. CHIDAMBARAM: On the second part of the question, yes, as I said in this House on an earlier occasion, we are in the process of defining honour killing and making it a separate offence under the law. It will take a few weeks.

MADAM SPEAKER: Hon. Minister, I commend you for that.

SHRI P. CHIDAMBARAM: I had already made a statement in this House on honour killing. I had condemned it. So, we are defining honour killing.


On the first part, the Law Commission in its 172nd Report on review of rape laws recommended changes for widening the scope of offence in Section 375 IPC and to make it gender neutral. This matter has been discussed in various fora and finally a high powered committee was constituted under the Chairmanship of the Home Secretary, and comprising several Secretaries, to examine the issue relating to the review of rape laws. The first meeting of the Committee was held a few days ago and this morning I reviewed the matter. We await the Committee's Report. Broadly the thrust of the Committee's deliberation is to widen the definition of sexual assault to include sexual assaults of all kinds. But we are not going to dilute the special crime called rape. There will be no dilution of rape. But the definition will be widened to include all kinds of sexual assault.

SHRI T.R. BAALU : Just now the hon. Home Minister has conceded that dowry deaths are in increasing order. For instance, in 2006 it was 7618, in 2007 it was 8093, in 2008 – 8172. Hence it is the responsibility of the Government to stop the heinous crime against women. I would like to know whether the Government has assessed that these menaces are only due to greedy mothers-in-law and incapable

husbands. I would like to know how many mothers-in-law have been arrested in this case.

SHRI P. CHIDAMBARAM: It will be difficult for me to say how many of the persons arrested are mothers-in-law or fathers-in-law. But I think we must all collectively reflect why are young wives being killed for the sake of dowry. I think it is a shame; it is a blot on society.

I think the law is working well. Despite accusations in a few cases of indiscriminate use of the power, I think, the law is working well. There must be a general awareness that giving dowry, taking dowry and, worse, killing people for not bringing dowry is a reprehensible offence and we will request the States to enforce this law strictly.

DR. RATNA DE : Madam, the  issue of violence and crimes against women has been rising increasingly in the recent years both in the rural and urban areas. Violence against women not only violates the human rights but also restricts the economic growth and thereby undermines the development. We have adopted National Policy for Empowerment of Women in 2001; we have adopted the policies of Dowry Prohibition Act. But in the year 2006 there were 32,000 murder cases, 19,000 rape cases, 7,500 dowry, deaths and 36,000 molestation cases. Of course, the hon. Minister has made efforts to deal with the crimes involving the women in a sensitive and concept manner.

My question to the hon. Minister is this. Would the hon. Minister bring out laws by amending Acts and laws so that the punishment to the accused is meted out as swiftly as possible?

SHRI P. CHIDAMBARAM : Madam, a number of laws have already been amended. As I just said, we are looking at defining honour killing; we are looking at a broader definition of sexual assault. A large number of provisions already exist and we have made special laws dealing with offences against women. It is very difficult for me to respond, Madam Speaker, unless the hon. Member tells me which part of the law is deficient which requires closer attention. If you are able to

draw my attention to any law which appears deficient and which requires re-examination I will be very happy to do it.

MADAM SPEAKER : Thank you so much.

(Q. No. 262)

SHRI P.C. GADDIGOUDAR : Madam, I have gone through the reply given by the hon. Minister that the Government has approved a comprehensive Khadi Reform and Development Programme to revitalize the khadi sector with enhanced sustainability of khadi, increased incomes and employment of spinners and weavers, increased artisans' welfare and development of selected village industries.

Madam, the broad objective of KVIC is providing employment and production of saleable articles and creating self-reliance amongst the people. At present, the target fixed by the Government is very less especially for Karnataka the target is very less. Our rural youths are not getting the benefit of this scheme. Therefore, through you, Madam, I would like to ask the hon. Minister whether the Government is planning to increase the target. Is there any proposal with you to increase the target?

श्री दिनशा पटेल : अध्यक्ष महोदया, देश में खादी का विकास हो, इसके लिये 1956 में खादी ग्रामोद्योग आयोग का गठन किया गया। तभी से खादी का बढ़ावा हुआ, खादी की बिक्री में बढ़ावा हुआ। लोगों को अच्छी खादी मिल सके, इसके लिये ज़ीरो परसेंट इंटरैस्ट पर खादी के डेवलपमेंट के लिये पैसा दिया जाता था। ग्रामोद्योग संस्थाओं को 4 परसेंट पर पैसा दिया जाता था। 1956 से 1995 तक तो यह स्कीम चलती रही लेकिन 1995 में तत्कालीन वित्त मंत्री और वर्तमान प्रधानमंत्री डा. मनमोहन सिंह की रिपोर्ट के आधार पर उसमें सुधार किया गया और खादी संस्थानों को 4 परसेंट और ग्रामोद्योग संस्थानों को बैंक के आधार पर पैसा देने की बात की गई। आज देश में 1958 खादी संस्थान हैं।

उन्हें बढ़ाने के लिए सभी प्रकार से कोशिश की जा रही है। एडीबी बैंक के साथ जो प्रावधान किया गया है, एशियन डेवलपमेंट बैंक ने अभी जो प्रपोजल स्वीकार किया है, वह 150 मिलियन डॉलर का है। वह 150 मिलियन डॉलर खादी के संस्थानों को अच्छी तरीके से चलाने के लिए, उसकी क्वालिटी के सुधार के लिए है। जो संस्थान हैं, वे अच्छी तरह से चल सकें, ऐसे 300 संस्थान सलैक्ट करके, उनमें कैसे बढ़ावा हो सके, वे कैसे अच्छी तरह चल सकें, लोगों के पास कैसे अच्छी खादी पहुंच सके और इसके साथ कतीनों और बुनकरों को भी जोड़ा गया है। क्योंकि अकेले संस्थान चलेंगे, लेकिन जो कतीनों और बुनकर हैं, उन्हें ज्यादा रोजी नहीं मिलती है, इसके बारे में हम सोच रहे हैं, जो गरीब लोग हैं, उन्हें ज्यादा पैसा मिलना चाहिए, उन्हें भी इसके साथ जोड़ा गया है। करीब 20-25 प्रतिशत तक उनकी इनकम में बढ़ावा हो, इसके बारे में

भी सोचा गया है। एशियन डेवलपमेंट बैंक ने 150 मिलियन डॉलर का एग्रीमेंट केवीआईसी के साथ कर लिया है और मंत्रिमंडल ने भी इसकी मंजूरी दे दी है। उसका पहला इंस्टालमेंट 20 मिलियन डॉलर का मिल गया है। जो डॉलर की वैल्यू होती है, उसके हिसाब से 96-98 करोड़ रूपया अभी मिल गया है। दूसरा इंस्टालमेंट आठ महीने के बाद 40 मिलियन डॉलर का मिलेगा। तीसरा इंस्टालमेंट उसके बाद 13 महीने के बाद 40 मिलियन डॉलर का मिलेगा और चौथा और आखिरी इंस्टालमेंट 50 मिलियन डॉलर का 36 महीने के बाद, इसके 15 महीने के बाद पूरे तीन साल हो जाएंगे, तब 50 मिलियन डॉलर का इंस्टालमेंट मिलेगा। वे 150 मिलियन डॉलर, यानी करीब 717 करोड़ रूपया, खादी के विकास के लिए मिलेगा। इससे खादी पहनने वालों को भी लाभ होगा, कतीनों को भी लाभ होगा और जो संस्थान हैं, वे अच्छे तरीके से चल सकें, इसके लिए भी काम होगा।

महोदया, मैं एक अपील करता हूँ। यहां बंसल जी तो नहीं हैं, बंसल जी को, पवार साहब को, शरद साहब को, मुलायम सिंह जी को, आड़वाणी साहब को, सुषमा जी को, मैं सभी को आपके जरिये अपील करता हूँ कि लोग खादी पहनें।

अध्यक्ष महोदया : मंत्री जी, आपका बहुत अच्छा सुझाव है।

...(व्यवधान)

श्री दिनशा पटेल : महोदया, मैं यह भी कहना चाहता हूँ।...(व्यवधान)

अध्यक्ष महोदया : दूसरा पूरक प्रश्न पूछिए।

...(व्यवधान)

श्री शरद यादव : महोदया, हम सब तो खादी पहनते ही हैं, बहुत से लोग खादी पहनते हैं।...(व्यवधान)

अध्यक्ष महोदया : ठीक है, दूसरा पूरक प्रश्न पूछिए।

SHRI P.C. GADDIGOUDAR : Madam Speaker, the Government had introduced another scheme titled "Strengthening of Infrastructure of existing Weak Khadi Institutions and Assistance for Marketing Infrastructure" in July 2009. ...
(Interruptions)

MADAM SPEAKER: Hon. Members, let us have order in the House.

SHRI P.C. GADDIGOUDAR : This scheme envisages renovation of selected 30 khadi sales outlets and providing assistance for strengthening of infrastructure of existing 100 weak selected khadi institutions. In this regard, I would like to know

from the hon. Minister what norms the Government has adopted for selection and also the manner in which this Government will identify these institutions.

श्री दिनशा पटेल : महोदया, पहले तो हमारे सेक्रेट्री और केवीआईसी के अध्यक्ष की कमेटी के द्वारा चयन किया जाएगा। पहले 100 संस्थानों का चयन किया जाएगा, उसमें खादी क्वालिटी सुधार, खादी बिक्री, कतीनों बुनकरों को 20 परसेंट ज्यादा रोजी मिले उसके लिए और 50 परसेंट उसका प्रतिनिधित्व उसमें जोड़ा जाएगा, बाजार विकास मार्केटिंग पर भी विचार किया जाएगा, बाजार का सर्वे भी किया जाएगा, मोबाइल्स वाहनों द्वारा खादी का प्रचार ज्यादा से ज्यादा शहरों और गावों में हो, इसके लिए भी काम किया जाएगा, डिजाइन और इनपुट का काम भी हो जाएगा, ब्रांड निर्माण का काम भी उसमें करेंगे और मुख्य शहरों में अच्छे केंद्र खोलने की बात भी इसमें सोची गयी है।

महोदया, जो संस्थान बंद हो गए हैं, उनका भी अभ्यास किया जाएगा, ये चालू हो सकते हैं या नहीं। इनके बारे में भी सोचा जाएगा और आधुनिकीकरण के लिए भी पैसा लगाया जाएगा। एनआईडी द्वारा नए डिजाइन की बात है, युवा और बहनें भी खादी अपनाएं, इसके लिए भी बात की जाएगी। मैंने इसलिए पहले ही अपील की कि कम से कम एक हाथ रुमाल तो रखो। और कुछ नहीं रखना है तो हाथ रुमाल तो रखो, एक तौलिया रखो, एक चादर रखो। खादी पहनना अहसास नहीं लगता है तो एक चादर तो रख सकते हो, एक तौलिया तो रख सकते हो, एक हाथ रुमाल तो रख सकते हो। इतनी रिक्वेस्ट कर दे और मैं मानता हूं कि थ्री लाइन व्हिप हो जाए तो सारे मैम्बर भी उसमें आ जाएंगे।

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

MADAM SPEAKER: Shri Nityananda Pradhan -- not present.

Shri Datta Meghe.

श्री दत्ता मेघे : महोदया, हमें अमेरिका की वजह से आईडीबीआई बैंक से 150 मिलियन डॉलर मिल रहे हैं। आप खादी क्षेत्र में सुधार, विपणन और समस्त उपकरण पर खर्च करने वाले हैं लेकिन जो लोग आज खादी का काम करते हैं, उन्हें सौ रुपए से कम आमदनी होती है इसलिए वे लोग छोड़कर जा रहे हैं। खास तौर से मेरे क्षेत्र वर्धा में गांधी जी रहे हैं, वहां बड़े-बड़े संस्थान काम कर रहे हैं लेकिन लोगों को पैसे और रोजगार बराबर न मिलने की वजह से यह काम कम हो रहा है। वर्धा क्षेत्र में लोगों को यह काम मिले और

* Not recorded

कम से कम रोजगारी के सौ रुपए तो मिलें। मैं आपके माध्यम से मंत्री महोदय से पूछना चाहता हूँ कि क्या आप ऐसी कोई व्यवस्था करने वाले हैं?

श्री दिनशा पटेल: महोदया, माननीय सदस्य ने विचार रखा है कि खादी के साथ महात्मा गांधी जी का विचार भी जुड़ा हुआ है। महात्मा गांधी जी के विचार के साथ पंडित जवाहर लाल नेहरू, सरदार पटेल और बहुत से नेताओं ने अपना कपड़ा अपनाकर अंग्रेजों के कपड़े हटाने की बात कही थी। जब महात्मा गांधी इस देश में आए तो तकली की बात की थी। उस समय जो आजादी से जुड़े हुए थे, वे बहुत अच्छा गाते थे -

तकली हमारा तीर है, गांधी हमारा वीर है,
बोलो बिरादर जोर से, इंकलाब जिंदाबाद।

यह नारा खादी के साथ जुड़ा हुआ है।... (व्यवधान)

श्री दत्ता मेघे : आप वर्धा में कुछ करेंगे या नहीं? वहां बहुत बड़ी जगह है।

अध्यक्ष महोदया : मंत्री महोदय, आपके उत्तर पर आ रहे हैं।

श्री दिनशा पटेल: वही गांधी की बात है। मैंने वर्धा जाने का सोच लिया है और 5 तारीख को माननीय सदस्य के साथ कार्यक्रम भी तय करने की सोच रहे हैं ताकि खादी के क्षेत्र में ज्यादा से ज्यादा बढ़ावा हो। माननीय सदस्य की सोच है कि बुनकरों और कतिनों को ज्यादा पैसा मिलना चाहिए जबकि इन्हें सौ रुपए से कम मिलता है। मैंने पहले ही बता दिया है कि जो योजनाएं बनाई है उनमें बुनकरों और कतिनों को जोड़ दिया है, उनका हिस्सा भी जोड़ दिया है। उन्हें कैसे सौ रुपए से ज्यादा पैसा मिले, कैसे उनकी स्थिति अच्छी हो, इसे भी सोचा गया है। खादी के क्षेत्र में कैसे बढ़ावा हो, यह हम सोच रहे हैं और हम जल्दी से जल्दी आगे बढ़ेंगे।

SHRI P. KARUNAKARAN : Thank you, Madam Speaker. The Government has introduced a new scheme to assist the khadi sector, and it is good. But at the same time, earlier, the Government had given incentive in the form of rebate. It was 10 per cent on the part of the Central Government and as far as Kerala is concerned -- on the part of the State Government -- 20 per cent rebate or incentive had been given. Hence, the people were able to get these materials during festival season at a cheaper price. Though the Government has decided to introduce a new scheme to stimulate or promote the khadi sector, yet in practice the Government has withdrawn the incentive that had been given.

The Government has introduced another Scheme, that is, MDA. In our experience, in Kerala, khadi materials are really sold in huge volumes as they have been given this 20 per cent incentive. I would like to know, through you, Madam, from the hon. Minister whether the Government will retain the earlier decision to allow 20 per cent special rebate, of which 10 per cent is given by the Central Government, and assist the khadi workers because khadi workers are getting low wages, though khadi is a symbol of our freedom struggle.

श्री दिनशा पटेल : अध्यक्ष जी, माननीय सदस्य जो बता रहे हैं, वह कमीशन की बात बता रहे हैं। यह कमीशन उनको मिलता था जो डायरेक्ट खरीदने वाले थे, वह जो कमीशन मिलता है, वह 108 रोज़ के लिए ही मिलता है। बाकी कमीशन जो दिया जाता है, वह संस्थान अपने आप देता है या स्टेट गवर्नमेंट के ज़रिये दिया जाता है। उसमें अभी जो नयी स्कीम बनाई गई है, एमडीए योजना, उसमें जो बिक्री होगी, उसके ऊपर 20 परसेंट देंगे और बिक्री के साथ मैंने पहले बताया कि हमारे सदस्य की जो सोच है कि जो बुनकर और कतीनों को बहुत कम पैसा मिलता है जिसके कारण उनकी संख्या कम हो रही है, उनकी संख्या में भी बढ़ावा करना है। इसके अलावा अच्छी क्वालिटी की खादी भी लोगों को मिले, उसमें अच्छा डिज़ाइन लोगों को मिले, इस बारे में भी सोचना है, और सभी को लाभ मिल सके और जो संस्थान हैं, वे संस्थान भी अच्छे चल सकें, इसकी भी सोच इसमें जोड़ दी गई है। 20 प्रतिशत उनको मिलेगा और जो कतीन और बुनकर हैं, उनका हिस्सा भी रहेगा और उनको भी 20 से 25 परसेंट ज्यादा पैसा मिले, इसके साथ जोड़ा गया है। जो कमीशन वाली स्कीम है, वह निकालकर एमडीए की स्कीम सोची गई है और सभी को साथ में रखकर एक स्कीम सोची गई है, इसलिए इसमें कोई दिक्कत नहीं आएगी और ज्यादा से ज्यादा लोगों को फायदा मिले, ऐसा काम होगा।

श्री तूफ़ानी सरोज : अध्यक्ष जी, खादी ग्रामोद्योग निजी क्षेत्र की संस्थाओं द्वारा उत्पादित सामानों की बड़े पैमाने पर खरीद करता है और उसे बेचता है। इसमें सूती, ऊनी कपड़ा, चाय, मसाला, खाद्यान्न से संबंधित सामान, प्रसाधन आदि तो होते ही हैं, आयुर्वेद की कुछ दवाएँ भी होती हैं। कभी कभी ऐसी शिकायतें सुनने को मिलती हैं कि खादी ग्रामोद्योग के प्रबंधन और निजी क्षेत्र की मिलीभगत से स्तरहीन दवाएँ खरीदी और बेची जाती हैं। आपके माध्यम से मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या सरकार खादी ग्रामोद्योग द्वारा खरीदी और बेची जाने वाली आयुर्वेदिक दवाओं की विश्वसनीयता की जाँच किसी सक्षम संस्था द्वारा कराती है? यदि ऐसा है तो तत्संबंधी ब्यौरा क्या है?

श्री दिनशा पटेल : माननीय अध्यक्ष महोदय, यह प्रश्न के साथ जुड़ा हुआ नहीं है लेकिन मैं माननीय सदस्य को बताना चाहता हूँ कि ...(व्यवधान)

श्री तूफ़ानी सरोज : यह बहुत गंभीर मामला है। यह खादी के विकास संबंधित मामला है ...(व्यवधान)

अध्यक्ष महोदय : आप बैठ जाइए। मंत्री जी उत्तर दे रहे हैं।

...(व्यवधान)

श्री दिनशा पटेल : मैं यही कह रहा हूँ कि खादी के बढ़ावे के लिए यह प्रश्न पूछा गया है। उन्होंने दवाइयों के बारे में और जो चीज़ें वहाँ बिकती हैं, उसके बारे में शिकायत मिलने की बात कही है। उसके लिए प्रावधान है। मैं माननीय सदस्य को भी कहना चाहता हूँ कि यदि उनके पास ऐसी कोई फरियाद हो तो वह मेरे पास भिजवा दें। मैं उस संबंध में जाँच करके जो भी उचित कदम उठाने हैं, उसमें कोई कमी नहीं रखूँगा। ...(व्यवधान)

श्री तूफ़ानी सरोज : आप खादी भंडारों के सामान की समय समय पर जाँच कराइए।...(व्यवधान)

अध्यक्ष महोदय : उन्होंने कहा है और यदि आपके पास कोई केस है तो मंत्री जी को बताइए।

श्री दिनशा पटेल : मैं उनको यही बता रहा हूँ कि यदि उनके पास कोई भी ऐसा केस आए तो वे मुझे बताएँ, उसका पूरा पूरा रिप्लाइ आपको मिल जाएगा।

(Q. No. 263)

श्री गोरखनाथ पाण्डेय : माननीय अध्यक्ष जी, माननीय मंत्री जी ने अपने उत्तर में दिया है कि नेहरू युवा केन्द्र, ग्रामीण युवाओं को राष्ट्र विकास की प्रक्रिया में भाग लेने के अवसर प्रदान करने तथा उनके व्यक्तित्व और कौशल विकास के अवसर प्रदान करने के उद्देश्य से 1972 से गठित किये गये हैं।

महोदया, यह देश गाँवों में बसता है और गाँवों में गरीब भी हैं, लेकिन प्रतिभाशाली युवा हैं जो गाँव के गलियारों में, बाग और बागीचों में खेलकर राष्ट्रीय स्तर तक के खेलों में भाग लेते हैं।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि नेहरू युवा केन्द्र ग्रामीण युवाओं के विकास के लिए क्या देश के प्रत्येक ब्लॉक स्तर एवं न्याय पंचायत स्तर तक खोलने का प्रावधान है ताकि उन युवाओं को जिनमें कौशल, प्रतिभा और क्षमता है, जो कि गाँवों में बसते हैं, सुविधाओं के अभाव में राष्ट्रीय स्तर तक नहीं पहुँच पाते हैं, उनको विकसित करने के लिए क्या ब्लॉक स्तर और न्याय पंचायत स्तर तक विकसित करने का प्रावधान है?



श्री प्रतीक पाटील: महोदया, नेहरू युवा केन्द्र वर्ष 1972 में बनाया गया था, जिसका कार्य रूरल में एक्टिविटी डेवलप करने और नेशनल इंटीग्रीटी के लिए यह स्कीम बनाई गई थी। इसका ग्राम पंचायतों से सीधा लिंक-अप नहीं है, लेकिन हम इस पर विचार कर रहे हैं कि कोई ऐसी स्कीम बने, जिसमें ऐसे युवाओं को जिनमें पोटेंशियल है, ग्राम पंचायत के तहत इन्वालव कर ले।

श्री गोरखनाथ पाण्डेय : महोदया, मेरे प्रश्न का उत्तर नहीं आ पाया है। आपने अपने उत्तर में लिखा है कि देश भर में केवल 500 नेहरू युवा केन्द्र कार्यरत हैं और देश के शेष 123 जिलों में नेहरू युवा केन्द्र गठित करने का प्रस्ताव है। देश बहुत बड़ा है और विशेष रूप से उत्तर प्रदेश और पूर्वांचल वह पिछड़ा है। भदोही जनपद जहाँ से मैं आता हूँ, पूरी तरह से ग्रामीण अंचल में आता है। आपने केवल 123 जिलों की बात रखी है, जबकि पूरे देश के हर ब्लॉक और जिले में इसकी आवश्यकता है। मैं आपके माध्यम से जानना चाहूंगा कि पूर्वांचल और उत्तर प्रदेश का जो पिछड़ा इलाका भदोही है, क्या आपने इसको भी 123 जिलों में शामिल करने का कोई प्रावधान बनाया है?

श्री प्रतीक पाटील : महोदया, हमने 123 नेहरू युवा केन्द्र और खोलने की मांग रखी है, जिसके लिए वित्त मंत्रालय के सामने फण्ड की मांग रखी गई है। इस प्रस्ताव को हमने वित्त मंत्रालय की एक्स्पेंडीचर कमेटी को भेज दिया है। नेहरू युवा केन्द्र के अलावा पूरे देश में बहुत से यूथ क्लब काम कर रहे हैं। इनके जिले में भी करीब 60 यूथ क्लब कार्यरत हैं। यदि इनके यहां अभी कोई युवा केन्द्र नहीं खुला है तो भी हमने इनके यहां 6 नेहरू युवा साथियों को एपॉइंट किया है। इनके यहां 6 लड़के कार्यरत हैं और इनके यहां यहां जो

60 क्लब हैं, उनकी देखरेख का काम करे, ऐसा न हो कि जो क्लब खुले हैं, वह बंद हो जाएं। जो 123 डिस्ट्रिक्ट में युवा केन्द्र खुलने हैं, जिसके लिए वित्त मंत्रालय से मांग की हुई है, वहां से एप्रूवल आते ही हम उन्हें शुरू कर देंगे।

SHRI P.T. THOMAS : The contribution of Nehru Yuva Kendras for the well-being of our nation is notable. It is a place to propagate the ideas of our late Prime Minister Panditji. It is a source of inspiration for keeping up the national outlook as well as the secular spirit, democratic values, communal harmony and social order. Through you, Madam, I would like to ask a question whether the Government is planning to start Nehru Yuva Kendras all over India, in all districts. I also wanted to know whether there is any proposal from the Idukki district. Earlier there was a proposal and whether the Government will consider this or not.

SHRI PRATIK PATIL: Madam, as I stated earlier, there are about 501 Nehru Yuva Kendras already in existence. In every State, Districts have been limited earlier. Now, the Districts have increased. Additionally about 123 Districts have been proposed. Once the approval comes from the Finance Ministry, we will start it even in the Districts where it has not been started.

श्री सैयद शाहनवाज़ हुसैन : अध्यक्ष महोदया, नेहरू युवा केंद्र युवाओं में प्रेरणा के लिए खोला गया था। ... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: This will not go on record.

(Interruptions) ... *

अध्यक्ष महोदया : आप बैठ जाइए। उनको प्रश्न पूछने दीजिए।

... (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : अध्यक्ष महोदया, जिस तरह से युवाओं के अंदर आज तरह-तरह की भ्रांतियां फैल रही हैं, वह तरह-तरह से चीजों के शिकार हो रहे हैं और युवाओं के विकास के लिए, उनके अंदर राष्ट्रीय भावना जगाने के लिए और सामाजिक कार्य का दायरा बढ़ाने के लिए नेहरू युवा केंद्र की स्थापना की गयी। लेकिन बहुत दिनों से यह सिर्फ सेरिमोनियल आर्गनाइजेशन बनकर रह गया है और इसमें बहुत राशि भी नहीं दी जाती, कुछ कार्यक्रम होते हैं, मंत्री जी ने जवाब में एक्सेप्ट किया है कि 123 जिलों में इसे और खोलने की योजना है।

महोदया, मेरा आपके माध्यम से सवाल है कि युवाओं के अंदर जो आज कमियां हैं, उनको दूर करने के लिए बहुत बड़े प्रचार की जरूरत है, क्या नेहरू युवा केंद्र में ऐसी कोई योजना बना रहा है कि गांव के जो युवा हैं, उन तक डायरेक्ट पहुंचा जाए और क्या इसकी राशि बढ़ाने पर कोई विचार हो रहा है? आपके माध्यम से प्रश्न है कि इसका जो राजनीतिकरण हो रहा है, उसको बंद करने की क्या कोई योजना है?

श्री प्रतीक पाटील : मैडम, पहली बात में कहना चाहता हूं कि राजनीतिकरण जैसा कुछ नहीं है और न इसे बंद करने की योजना है। उल्टा ऐसा है कि यह योजना बड़ी अच्छी है और गवर्नमेंट देख रही है कि इसे ज्यादा से ज्यादा बढ़ावा मिले। इसीलिए मैं कह रहा हूं कि 123 जिलों में जहां यह नहीं है, हम वहां खोलना चाहते हैं। फाइनेंस मिनिस्ट्री में हमने इसके लिए आलरेडी दे दिया है कि हम इसे ज्यादा से ज्यादा खोलें। ... (व्यवधान)

श्री गणेश सिंह (सतना): आप बोलिए जरूर, ...*

MADAM SPEAKER: This will not go on record. Please do not make such comments.

*(Interruptions) ... ***

श्री प्रतीक पाटील : मैडम, नेहरू युवा केंद्र के संगठन की जो एक्टिविटीज है, वह नेशनल इंटीग्रेशन के ऊपर है। इसमें किसी भी पार्टी का कोई संबंध नहीं होता है। हम चाहते हैं कि ज्यादा से ज्यादा सांसद इसमें इनवाल्व हों। नेशनल इंटीग्रेशन की जो बातें हम हाउस में कहेंगे, वह इन लड़कों के माध्यम से हर एक ग्रामीण भाग में जाए। हम चाहते हैं कि हर ग्रामीण क्षेत्र में एक यूथ क्लब खुले। ढाई लाख के आसपास यूथक्लब्स हैं। मैं नहीं कहूंगा कि इनमें सभी के सभी एक्टिव हैं, लेकिन इनमें से 50-60 पर्सेंट

* Not recorded as ordered by the Chair

** Not recorded

यूथक्लब्स अभी एक्टिव हैं। हम चाहते हैं कि यह संख्या और अधिक बढ़े। जब 123 जिले और मंजूर हो जाएंगे, तो इसमें हम और ज्यादा काम कर सकेंगे। इसे बंद करने का तो सवाल आता ही नहीं है, इसे बढ़ाने की हम जरूर कोशिश करेंगे।

श्री मुलायम सिंह यादव : अध्यक्ष महोदया, नेहरू युवा केंद्र में नौजवान प्रतिभाओं को आगे बढ़ाने का प्रयास है, तो क्या इसमें खेलों को शामिल किया गया है? मैं केवल इतना पूछना चाहता हूं। मेरा छोटा सा सवाल है कि क्या खेलों का इसमें प्रावधान किया है? अगर किया है, तो जिन गांवों में खेलों के लिए इंतजाम किया गया है, उनको प्रोत्साहन देने के लिए केंद्रीय सरकार क्या कोई और मदद करेगी?

श्री प्रतीक पाटील : मैडम, हम लोगों ने खेलों के लिए इसमें प्रावधान किया है। यह नेहरू युवा केंद्र का इंपोर्टेंट प्रोग्राम है, जिसमें हम खेलों को बढ़ावा दे रहे हैं। ...(व्यवधान)

MADAM SPEAKER: Q.264. Shri Magunta Sreenivasulu Reddy. - Not present.
Shri Sanjay Brijkishor Lal Nirupam.

श्री मुलायम सिंह यादव : अध्यक्ष महोदया, इन्होंने मेरे सवाल का आधा उत्तर दिया है।...(व्यवधान)

MADAM SPEAKER: I have moved on to the next question.

... *(Interruptions)*

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ...**

(Q. No.264)

श्री संजय निरुपम : अध्यक्ष महोदया, मैं माननीय मंत्री जी का आभारी हूँ कि उन्होंने मेरे प्रश्न का बड़ा विस्तृत जवाब दिया है। पिछले दिनों उन्होंने महंगाई के ऊपर नियंत्रण स्थापित करने के लगभग 38 कदम उठाए हैं। उन्होंने सब कुछ विस्तार से बताया है। इन तमाम कदमों के बावजूद महंगाई के ऊपर नियंत्रण स्थापित करने की जितनी अपेक्षा थी, उतनी अपेक्षा पूरी नहीं हुई। मैं मंत्री जी से कहना चाहता हूँ कि एक ऐसा कदम जो इनके मंत्रालय को उठाना चाहिए था, वह कदम नहीं उठाया गया। क्या वह भविष्य में उस कदम को उठाने की कोई नीयत रखेंगे? वह कदम क्या है, मैं बताना चाहूँगा।...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

...(व्यवधान)

श्री संजय निरुपम : हमारे देश में जो कमोडिटी एक्सचेंजेंस हैं, उनका रैगुलेशन फारवर्ड मार्किट कमीशन की तरफ से होता है। फारवर्ड मार्किट कमीशन को फाइनेंस मिनिस्ट्री के अंदर सेबी के अधीन लाने का एक प्रस्ताव है। इस प्रकार की एक रघुराजन कमेटी थी। उस कमेटी ने रिकमेंडेशन भी दी थी और ऐसा सजेशन दिया था कि जितनी जल्दी हो, इसे सेबी के अधीन लाया जाए ताकि उसे बेहतर ढंग से रैगुलेट किया जाए। मेरी जानकारी है कि शायद मंत्री महोदय और उनका मंत्रालय इस रिकमेंडेशन के खिलाफ है और फारवर्ड मार्किट कमीशन को सेबी के अधीन नहीं आने दे रहा है। मैं मंत्री महोदय से साफ-साफ शब्दों में पूछना चाहता हूँ कि आपके इस विरोध का कारण क्या है और क्या आप भविष्य में इस विरोध को वापिस लेंगे?

SHRI SHARAD PAWAR : There is a different between stock market and commodity market. Those who are interested to invest in stock market, they are different type of people. In commodity market, basically, the thinking is the farmer should get and understand proper price for his produce and in such a situation, if you are going to merge commodity market in stock market, I think, the purpose would not be served.

श्री संजय निरुपम : अध्यक्ष महोदया, उस कमेटी की जो रिकमेंडेशन है, उसमें कहीं नहीं कहा गया है कि कमोडिटी एक्सचेंजेंस को मुम्बई, हिन्दुस्तान या दुनिया के स्टॉक एक्सचेंज में मर्ज कर दिया जाए। सिर्फ इतना कहा गया है कि कमोडिटी एक्सचेंजेंस के जो रैगुलेटर हैं फारवर्ड मार्किट कमीशन, उसे सेबी के अधीन लाकर दिया जाए। इतना मुझे भी मालूम है, पूरा देश जानता है। जिसे भी थोड़ी-बहुत समझ है, शरद पवार जी, वह इतना समझता है कि स्टॉक मार्किट और कमोडिटी एक्सचेंज दो अलग-अलग विषय हैं।...(व्यवधान) वहां स्टॉक की ट्रेडिंग हो रही है और यहां कमोडिटी की ट्रेडिंग हो रही है। लेकिन कमोडिटी

मार्किट आज बेहतर ढंग से रैगुलेट नहीं हो रही है और उसे रैगुलेट करने में कहीं न कहीं फारवर्ड मार्किट कमीशन एक दोषपूर्ण ढंग से काम कर रहा है। इसीलिए बार-बार सरकार की तरफ से, फाइनेंस मिनिस्ट्री की तरफ से, आरबीआई की तरफ से इस प्रकार का प्रयास होता है कि इसे सेबी के अधीन लिया जाए, क्योंकि आज सेबी स्टॉक मार्किट को रैगुलेट करने में बहुत ही कामयाब हो गई है। इसलिए मैं यह सवाल पूछ रहा हूँ। प्लीज़, एक बार फिर से इस सवाल का जवाब दे दीजिए।

SHRI SHARAD PAWAR: As I said, the responsibility of the SEBI is something different and the responsibility of the regulator for commodity exchange is something different. We have not taken any final view on this. This particular proposal is before the Government and the Government will take appropriate decision at appropriate time.

श्री विष्णु पद राय : अध्यक्ष महोदया, मंत्री जी के उत्तर में सामान का जो दाम दिल्ली में बताया गया है, मैं उसे देखकर बहुत खुश हुआ। लेकिन अंडमान-निकोबार में दाम इंडिया में सबसे हाइएस्ट हैं। शरद पवार जी को यह मालूम है, क्योंकि चेन्नई और कोलकाता से शिप में सामान लोडिंग होती है और फिर वह पोर्ट ब्लेयर पहुंचता है। उसके बाद दाम तय होते हैं। आखिर में कैम्पबैल बेल (इंदिरा प्वाइंट) पर जहाज द्वारा जाते हैं। उदाहरणस्वरूप बताना चाहता हूँ कि दिल्ली में आटा 17 या 18 रुपये प्रति किलो बताया गया है, लेकिन अंडमान-निकोबार के कैम्पबैल बेल में आटा 30 रुपये किलो है। मैं आपसे एक मदद चाहता हूँ। आप घोषणा करते हैं कि पल्सेस पर 15 रुपये प्रति किलो सब्सिडी देंगे। खाने के तेल पर 30 रुपये प्रति किलो सब्सिडी देंगे। दाल और खाने के तेलों का राशन की दुकानों के माध्यम से वितरण किया जाएगा और उसमें सब्सिडी रहेगी। क्या आप अंडमान-निकोबार द्वीप समूह में राशन दुकान के माध्यम से 15 रुपये किलो की सब्सिडी में दाल तथा 30 रुपये प्रति किलो की सब्सिडी में खाने का तेल देंगे? आप केन्द्र में हैं, बीच में असेम्बली नहीं है। मेरा यह सवाल है।

श्री शरद पवार : अध्यक्ष महोदया, माननीय सदस्य द्वारा दो सवाल पूछे गये हैं। जहां तक प्लसेज और एडीबल ऑयल की सब्सिडी है, तो देश के सभी राज्यों के लिए वह ऐवेलेबल है। इसमें अंडमान-निकोबार का भी समावेश है। इसमें सवाल एक ही आता है कि वहां की जो एडमिनिस्ट्रेशन है, उसे इसे स्वीकार करना चाहिए। प्लसेज एंड एडीबल ऑयल की सब्सिडी का लाभ देश के सभी राज्य आज भी लेते हैं। तकरीबन आठ-दस स्टेट्स इसे लेते हैं। हमने सब स्टेट्स को लिखा है कि यह सभी के लिए ऐवेलेबल है। जिस राज्य की एडमिनिस्ट्रेशन इसका लाभ लेना चाहती है, तो सरकार उसे मदद देने के लिए तैयार है।

यदि अंडमान-निकोबार की एडमिनिस्ट्रेशन इस बारे में ध्यान देना चाहती है, तो उनको भी यह सब्सिडी देने का प्रबंध किया जायेगा। ... (व्यवधान)

SHRI PRABODH PANDA : Madam, the sky rocketing price hike is a matter of deep concern. Several times we have discussed the matter in this august House and several points have been raised by the hon. Members. I would like to know whether the Government is thinking to set up any Stabilisation Fund so that the price can be controlled and subsidy can be provided directly to the consumers. I would like to know whether such a proposal has been thought of by the Government.

SHRI SHARAD PAWAR: There is no specific proposal like this where one can provide a subsidy directly to the consumers. But in targeted Public Distribution System at every level there is a substantial provision of subsidy. In fact, I have already briefed the House that this year the total burden of the subsidy for Public Distribution System will be somewhat near to Rs.55,000 crore. That type of burden is already taken by the Government. This facility is available to all the States.

(Q. No. 265)

श्रीमती भावना पाटील गवली : अध्यक्ष महोदया, मैं बताना चाहती हूँ कि मुम्बई में जब 26/11 को आतंकी हमला हुआ, तो उसके बाद पूरी मुम्बई रास्ते पर उतर आयी। सरकार ने भी बहुत सारी घोषणाएँ कीं कि हम आतंकवाद को खत्म करेंगे। उसके बाद पुणे में एक महीने पहले जर्मन बेकरी में हादसा हुआ, आतंकी हमला हुआ।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहूँगी कि क्या केन्द्र सरकार राज्यों को सक्षम बनाने के लिए कोई अलग से निधि देने का कोई प्रोजेक्ट करने जा रही है। जैसे महाराष्ट्र सरकार 'फोर्स वन' के नाम से अपनी अलग एंटी टैरोरिस्ट फोर्स बनाने का प्रयास कर रही है, तो क्या आप इसके लिए राज्य सरकार को विशेषकर निधि देंगे? इसके साथ-साथ 26/11 में जो हमला हुआ था, उस वक्त पंत प्रधान महोदय ने भी स्टेटमेंट दिया था कि हम एनएसजी का सेंटर मुम्बई में देंगे, तो वह सेंटर कब तक पूरा होगा? कृपया आप इस बारे में बतायें।

SHRI P. CHIDAMBARAM: Madam, I would be happy to answer the question except that this question concerns the Pune blast and the hon. Member is asking about the overall assistance that we are giving to improve security. We have a Police Modernization Scheme under which States are being provided money for modernizing the police forces and that includes the anti-terrorist force. As far as NSG hubs are concerned, four NSG hubs have been set up in the four cities and Bangalore has a Para force which is equivalent to an NSG hub. We are advising and encouraging all States to raise their own anti-terrorist force. I reviewed it a couple of days ago. About half-a-dozen States have raised their own anti-terrorist force. Other States have raised Quick Response Teams which are smaller units. They do not quite amount to an anti-terrorist force. It is my intention to advise the States that they should quickly expand the QRTs into a full-fledged anti-terrorist force.

We are willing to help the State Governments procure the latest weapons for the anti-terrorist forces. In fact, I have advised them that since the Central Government is procuring advanced weapons, if a State wishes to piggy back on the Central Government procurement, they could do so. That means a State need



not go through a separate tendering process and selection of weapons. The NSG itself is advising many States on what weapons should be procured.

We have set up a large number of training schools. Many of them are coming up. Training capacity is being increased. States are being encouraged to set up their own training academies. So, in a number of ways we are helping the States to enhance their anti-terrorist capacity.

This has been reviewed on three occasions with the Chief Ministers. On the last occasion we circulated a 15 point questionnaire. We have got answers from the State Governments. We have now a baseline for each State. I have advised the Chief Ministers that since we have a baseline now we can measure the progress of each State every quarter compared to the baseline. I think things are improving; capacity is being added; police forces are becoming more efficient. But it will take time to have a more strong anti-terrorist capacity in this country.

श्रीमती भावना पाटील गवली : महोदया, मेरा दूसरा पूरक प्रश्न यह है कि जो 26/11 की घटना हुई, उसमें करकरे, सालस्कर, काम्टे जैसे ऑफिसर शहीद हुए थे और खासकर करकरे ने जो बुलेट प्रूफ जैकेट पहनी हुई थी, वह निम्न दर्जे का था। कुछ दिन पहले डीएनए न्युजपेपर में यह पढ़ने को मिला कि 50,000 बुलेट प्रूफ जैकेट्स स्कैप करा दी गयी हैं जो 9 एमएम बुलेट की क्षमता के थे। जब आतंकी हमला होता है, तब ए.के.-47 से होता है, उसके लिए 7.62 x 2.39 एमएम क्षमता की बुलेट प्रूफ जैकेट चाहिए। मैं पूछना चाहती हूँ कि हमारी जो सीआरपीएफ, सीआईएसएफ, एनएसजी है, उनके संरक्षण के लिए भी क्या सरकार कुछ सोच रही है और उन्हें अभी स्कैप करा दी गयी जैकेट्स के बदले में नयी जैकेट्स का प्रबंध कब तक सरकार करेगी? क्या इसी तरह से, करकरे और सालस्कर जैसे ऑफिसर शहीद होते रहेंगे? हम अपनी फौजों को कब तक सक्षम बनाने के लिए प्रयास कर रहे हैं और उस दिशा में आप क्या कदम उठा रहे हैं?

SHRI P. CHIDAMBARAM : Madam, Speaker, if you so desire, I will answer the question though it does not arise out of the main Question.

We procure bullet proof jackets. Shortly after I took over we procured a very large quantity of bullet proof jackets for the Central Para military forces. The QRs are available. Any State can adopt those QRs. We have since revised the QRs and procurement of bullet proof jackets under the revised QRs is underway. If I

remember right, the date for the final decision is the 3rd or 4th of April. So, on the 3rd or 4th of April a final decision will be taken and orders will be placed.

As far as the States are concerned they are free to procure bullet proof jackets. They are well advised to follow the QRs laid down by the Central Government through the BPR&D. If they wish to piggy back on our procurement, they are welcome to do so. Let us know what they require. We will add that quantity to the quantity that we procure and they can procure bullet proof jackets. States are free to procure bullet proof jackets either directly or they can come to us and we will add to our requirement and we will procure for them.

MADAM SPEAKER: Smt. Supriya Sule, you have just minute to ask your question.

SHRIMATI SUPRIYA SULE : I would like to thank the hon. Home Minister for the support system he has given to my State after the Pune blasts. My only question is, was there any security lapse? It is because the *Jammat-ud-Dawa* of Pakistan had warned about Pune being a soft target. So, I am sure there was no stone left unturned. We just hope and pray that this does not happen in any other soft target of the country.

SHRI P. CHIDAMBARAM: There was no intelligence failure because enough intelligence inputs were shared about Pune, about specific targets in Pune, with the Maharashtra police.

In fact, on the 9th of October, 2009, the Pune Police issued a written advisory to all the establishments in the Koregaon Park area including German Bakery and the German Bakery's copy was acknowledged by Shri Praveen Pant who is the Manager of German Bakery. The advisory is in Marathi language. This is a detailed advisory advising all establishments to take a number of steps. Unfortunately, German Bakery and many other establishments did not heed this advice. This 9th October advice was reiterated in December, 2009. I have got copies of the advice. Despite the intelligence shared, despite the advisories issued, the Pune blast occurred. It is a blot. I regard that as a blot on our record. We are

trying to enhance security measures. We are asking every establishment to cooperate. Many of them have to take their own security measures. Some minimal security measures have to be taken by establishments especially when intelligence shows that that area is vulnerable. I recognise that it is a blot but we are enhancing security measures.

12.00 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be laid on the Table. Shri Sharad Pawar.
THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution, for the year 2010-2011.

(Placed in Library, See No. LT 2006/15/10)

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations for the year 2008-2009, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2007/15/10)

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs, for the year 2010-2011.

(Placed in Library, See No. LT 2008/15/10)

(4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs, for the year 2010-2011.

(Placed in Library, See No. LT 2009/15/10)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI VILASRAO DESHMUKH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises, for the year 2010-2011.

(Placed in Library, See No. LT 2010/15/10)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines, for the year 2010-2011.

(Placed in Library, See No. LT 2011/15/10)

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region, for the year 2010-2011.

(Placed in Library, See No. LT 2012/15/10)

(3) A copy of the Notification No. G.S.R. 932(E) (Hindi and English versions) published in Gazette of India dated the 30th December, 2009 reserving for undertaking prospecting or mining operations through the Atomic Mineral Directorate for exploration and research in the State of Orissa, under Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(Placed in Library, See No. LT 2013/15/10)

(4) A copy of the Mineral Concession (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 883(E) in Gazette of India dated the 10th December, 2009, issued under Section 17 of the Mines and Minerals (Development and Regulation) Act, 1957.

(Placed in Library, See No. LT 2014/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): On behalf Shri C.P. Joshi, I beg to lay on the Table:-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Department of Drinking Water Supply, Ministry of Rural Development, for the year 2010-2011.

(Placed in Library, See No. LT 2015/15/10)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development, for the year 2010-2011.

(Placed in Library, See No. LT 2016/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): On behalf of Shri M.S. Gill, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports, for the year 2010-2011.

(Placed in Library, See No. LT 2017/15/10)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources, for the year 2010-2011.

(Placed in Library, See No. LT 2018/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): On behalf of Shri Praful Patel, I beg to lay on the Table –

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation, for the year 2010-2011.

(Placed in Library, See No. LT 2019/15/10)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation, for the year 2010-2011.

(Placed in Library, See No. LT 2020/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal, for the year 2010-2011.

(Placed in Library, See No. LT 2021/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Corporate Affairs, for the year 2010-2011.

(Placed in Library, See No. LT 2022/15/10)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs, for the year 2010-2011.

(Placed in Library, See No. LT 2023/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2024/15/10)

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises, for the year 2010-2011.

(Placed in Library, See No. LT 2025/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2026/15/10)

(3) A copy of the Transport of Animals (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. S.O. 2465(E) in Gazette of India dated the 29th September, 2009, under Section 38 of the Prevention of Cruelty to Animals Act, 1960.

(Placed in Library, See No. LT 2027/15/10)

(4) A copy of the Scientific and Technical Group 'A' posts in Central Pollution Control Board Regulations, 2009 (Hindi and English versions) published in the Notification No. B-12015/33(34)/Co-Ord./2009 in Gazette of India dated the 12th January, 2010, under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

(Placed in Library, See No. LT 2028/15/10)

(5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment and Forests, for the year 2010-2011.

(Placed in Library, See No. LT 2029/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited for the year 2007-2008.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2030/15/10)

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 2031/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table a copy of the Andaman and Nicobar Islands Private Security Agencies Rules, 2010 (Hindi and English versions) published in the Notification No. 19/2010/F. No. 45-230/2005-Home. in Gazette of Andaman and Nicobar Administration dated the 25th January, 2010, under sub-section (2) of Section 25 of the Private Security (Regulation) Act, 2005.

(Placed in Library, See No. LT 2032/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): I beg to lay on the Table a copy of the Outcome
Budget (Hindi and English versions) of the Ministry of Culture, for the year 2010-
2011.

(Placed in Library, See No. LT 2033/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND
INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the
National Productivity Council, New Delhi, for the year 2008-2009, alongwith
Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the
Government of the working of the National Productivity Council, New Delhi, for
the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying
the papers mentioned at (1) above.

(Placed in Library, See No. LT 2034/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): On behalf of Shrimati D. Purandeswari, I beg to
lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the
National University of Educational Planning and Administration, New Delhi, for
the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the
Government of the working of the National University of Educational Planning
and Administration, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2035/15/10)

(3) A copy of the Notification No. MU/2-2/2006 (Hindi and English versions) published in Gazette of India dated the 5th September, 2009, making certain amendments in the Statutes of the Manipur University Act, 2005, under sub-section (2) of Section 46 of the said Act.

(Placed in Library, See No. LT 2036/15/10)

गृह मंत्रालय में राज्य मंत्री (श्री अजय माकन): अध्यक्ष महोदया, मैं सशस्त्र सीमा बल अधिनियम, 2007 की धारा 155 की उपधारा (3) के अधीन सशस्त्र सीमा बल समूह 'क' कम्बेटाइज्ड (जनरल ड्यूटी) अधिकारी भर्ती संशोधन नियम, 2009 जो 8 सितम्बर, 2009 को भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 646 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 2037/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.

PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the India Infrastructure Finance Company Limited, New Delhi for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 619A of the Companies Act, 1956.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2038/15/10)

(3) A copy of the Outcome Budgets (Hindi and English versions) of the Flagship Programmes, Ministry of Finance, for the year 2010-2011.

(Placed in Library, See No. LT 2039/15/10)

(4) A copy of the Coinage of the Seventy Five Rupees, Ten Rupees, Five Rupees, Two Rupees and One Rupee coined on the occasion of “PLATINUM JUBILEE OF RESERVE BANK OF INDIA” Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 100(E) in Gazette of India dated the 25th February, 2010, under sub-section (3) of Section 21 of the Coinage Act, 1906.

(Placed in Library, See No. LT 2040/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH KAWAT): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment, for the year 2010-11.

(Placed in Library, See No. LT 2041/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 2042/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (Placed in Library, See No. LT 2043/15/10)
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, for the year 2010-2011.
- (Placed in Library, See No. LT 2044/15/10)
- (5) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of India Act, 1986 :-
- (i) The Bureau of Indian Standards (Certification) Amendment Regulations, 2010 published in the Notification No. G.S.R. 66(E) in Gazette of India dated the 9th February, 2010.
- (ii) The Bureau of Indian Standards (Amendment) Rules, 2009 published in the Notification No. G.S.R. 938(E) in Gazette of India dated the 31st December, 2009.
- (Placed in Library, See No. LT 2045/15/10)
- (6) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 3 of the Essential Commodities Act, 1955:-
- (i) G.S.R. 25(E) published in Gazette of India dated the 11th January, 2010, imposing stockholding and turnover limits on dealers of sugar and khandsari.
- (ii) G.S.R. 60(E) published in Gazette of India dated the 5th February, 2010, reducing in the stockholding limit on large consumers of sugar.
- (Placed in Library, See No. LT 2046/15/10)

- (7) A copy of the Outcome Budget (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2010-2011.

(Placed in Library, See No. LT 2047/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): On behalf of Dr. S. Jagathrakshakan, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting, for the year 2010-11.

(Placed in Library, See No. LT 2048/15/10)

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (कुँवर आर.पी.एन.सिंह): में निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(Placed in Library, See No. LT 2049/15/10 to 2051/15/10)

12.06 hrs.

MESSAGE FROM PRESIDENT

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received the following message dated the 11th March, 2010 from the hon. President:-

“I have received the expression of thanks by the Members of the Lok Sabha for the Address which I have delivered to both Houses of the Parliament assembled together on 22nd February, 2010.”

12.07 hrs.

**COMMITTEE ON PETITIONS
1st to 4th Reports**

SHRI ANANT GANGARAM GEETE (RAIGAD): I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) First Report on the action taken by the Government on the recommendations contained in their Forth-fifth Report (14th Lok Sabha) on the representations regarding delay in allotment of petrol pump under Defence quota by IOCL at Bareilly, UP; irregularities in award of the dealership of IOCL at Itwa, District Sidharth Nagar, UP; and in the allotment of petrol pump located at Gannaur Railway Road, Sonapat, Haryana.
- (2) Second Report on the action taken by the Government on the recommendations contained in their Forty-sixth and Forth-eighth Reports (14th Lok Sabha) on the petition regarding demand of casual workers employed by the HAL, Nasik Division; and Forth-eighty Report on the

- representation regarding loss of revenue to the Government as a result of Advertisement Policy of Central Warehousing Corporation respectively.
- (3) Third Report on the action taken by the Government on the recommendations contained in their Forty-seventh Report (14th Lok Sabha) on the representation regarding expansion of Dabolim Airport in Goa' and Seventeenth Report (14th Lok Sabha) on the representation regarding relief to 1989 riot victims of Bhagalpur.
- (4) Fourth Report on the action taken by the Government on the recommendations contained in their Thirty-eighth Report on the representation regarding system of procurement of Rails by Indian Railways; and Forty-second Report on representation from Shri Rajendra Singh Yadav of Jaunpur, UP regarding irregularities committed by oil companies in allotment of petrol/diesel pumps.
-

12.08 hrs.

**COMMITTEE ON SUBORDINATE LEGISLATION
3rd and 4th Reports**

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the Third and Fourth Reports (English and Hindi versions) of the Committee on Subordinate Legislation.

12.09 hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Coal and Steel on Demands for Grants (2008-2009), pertaining to the Ministry of Mines *

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay the statement on the implementation of the recommendations of the Standing Committee on Coal and Steel relating to the Ministry of Mines contained in their 37th Report as per the directions of the hon. Speaker, Lok Sabha.

The 37th Report of the Standing Committee on Coal and Steel has been presented to Lok Sabha on 12.12.2008, which was for the Demands for Grants of the Ministry of Mines for the year 2008-09. Action taken on this has been sent to the Committee Office on 13.7.2009. There were three recommendations in the 37th Report of the Committee on which action was called for on the part of the Government.

The status of the implementation is indicated in the Annexure-I to my statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read the Annexure and request that these may be considered as read.

* Laid on the Table and also placed in Library, See No. LT-2052/15/10.

12.10 hrs.

**MOTION RE: THIRTEENTH REPORT OF
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF
WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I beg to move:

“That this House do agree with the Thirteenth Report of the Business
Advisory Committee presented to the House on 15th March, 2010.”

MADAM SPEAKER: The question is:

“That this House do agree with the Thirteenth Report of the Business
Advisory Committee presented to the House on 15th March, 2010.”

The motion was adopted.

12.10½ hrs.

PETROLEUM AND MINERALS PIPELINES (ACQUISITION OF RIGHT OF USER IN LAND) AMENDMENT BILL, 2010*

MADAM SPEAKER: Now, the House will take up legislative business.

Shri Murli Deora to introduce a Bill.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): I beg to move for leave to introduce a Bill further to amend the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962.”

The motion was adopted.

SHRI MURLI DEORA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 16.03.2010

अध्यक्ष महोदया : श्री विष्णु पद राय।

...(व्यवधान)

श्री विष्णु पद राय (अंडमान और निकोबार द्वीपसमूह): अध्यक्ष महोदया,...(व्यवधान)

MADAM SPEAKER: Nothing will go on record except what Shr Bishnu Pada Roy is saying.

*(Interruptions) ... **

अध्यक्ष महोदया : आप सब लोग क्यों खड़े हैं, आप बैठ जाइये। जीरो-आवर है, आप बैठ जाइये।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाएं, माननीय सदस्य को बोलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाएं। जीरो ऑवर है। माननीय सदस्य को बोलने दीजिए।



...(व्यवधान)

MADAM SPEAKER: Please sit down.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record except what Shri Bishnu Pada Ray says.

*(Interruptions) ... **

श्री विष्णु पद राय : अध्यक्ष महोदया, अंडमान-निकोबार द्वीप समूह में स्कूल होस्टल्स में एनडीए सरकार के कार्यकाल में जो स्टाइपेंड 110 रुपए था, जिसे बढ़ा कर 310 रुपए किया गया। यह बढ़ोतरी वर्ष 2002-03 में हुई थी। उसके बाद यूपीए सरकार के समय में होस्टल्स के बच्चों को आज भी 310 रुपए ही स्टाइपेंड मिल रहा है।...(व्यवधान)

MADAM SPEAKER: Please sit down. Please take your seat.

... (Interruptions)

अध्यक्ष महोदया : मुलायम सिंह जी, आप क्यों खड़े हो गए हैं। आप बैठ जाएं।

...(व्यवधान)

श्री विष्णु पद राय : मतलब रोज 10 रुपए के हिसाब से स्टाइपेंड मिलता है, जिसमें सुबह ब्रेकफास्ट, दोपहर को लंच तथा चाय और रात में डिनर करते हैं। इसके परिणामस्वरूप बच्चे अपने घर से रुपया मंगा कर स्कूल होस्टल्स में खाना खाते हैं। इसी तरह से कालेज होस्टल्स में एनडीए सरकार ने अपने कार्यकाल में 300 रुपए स्टाइपेंड को बढ़ा कर 650 रुपए प्रति माह कर दिया था। मतलब रोजाना 20 रुपए मिलते थे। आज करीब सात-आठ साल बाद 650 रुपए ही प्रति माह स्टाइपेंड मिल रहा है, मतलब रोज बीस रुपए में सुबह का चाय, ब्रेकफास्ट, लंच, शाम की चाय और रात का खाना क्या संभव है?...(व्यवधान)

MADAM SPEAKER: Please take your seat. Please listen to what Shri Ray says. Nothing will go on record except what Shri Bishnu Pada Ray says.

*(Interruptions) ... **

श्री विष्णु पद राय : पोर्टब्लेयर में आईटीआई, पोलिटेक्नीक के जो छात्र होस्टल्स में रहते हैं, बहुत सालों से उनके मेस का पूरा खर्चा प्रशासन वहन करता है। स्कूल होस्टल्स तथा कालेज होस्टल्स भी पोर्टब्लेयर में ही स्थापित हैं। दोनों के लिए सामान एक ही बाजार से खरीदते हैं। छात्रों के बीच में स्टाइपेंड को लेकर भेदभाव क्यों किया जा रहा है?

मैं मांग करता हूँ कि स्कूल होस्टल्स तथा कालेज होस्टल्स छात्रों को आईटीआई तथा पोलिटेक्नीक द्वारा होस्टल का जो खाने का खर्चा या मेस खर्चा है, वह पूरा खर्चा प्रशासन दे। अन्यथा कम से कम महीने में डेढ़ हजार रुपया दिया जाए।

लक्षद्वीप, पांडेचेरी, तमिलनाडु आदि राज्यों में मिड डे मील के नाम पर एक से बारह कक्षा तक छात्रों को भोजन दिया जाता है। जबकि अंडमान निकोबार द्वीप समूह में केवल एक से आठ कक्षा तक मिड डे मील दिया जाता है। ऐसा भेदभाव क्यों किया जा रहा है? यूटी के नाते जो लक्षद्वीप को एक से बारह कक्षा तक मिड डे मील मिलता है, इसी तरह से यूटी अंडमान निकोबार को भी मिड डे मील एक से बारह कक्षा तक दिया जाए। खाने के सामान का दाम भारत में सबसे ज्यादा अंडमान निकोबार द्वीप समूह में है। उसे देखते हुए आज के मार्केट रेट पर मिड डे मील का रुपया बढ़ा कर दिया जाए।

MADAM SPEAKER: Shri A. Sampath. Please sit down. Please take your seat.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record except what Shri Sampath says.

*(Interruptions) ... **

* Not recorded

SHRI A. SAMPATH (ATTINGAL): Madam Speaker, I would like to draw the attention of the Government of India on the working of the Welfare Fund Boards established by the State Governments. ... (*Interruptions*) Kerala is the best example of social security measures taken by Welfare Boards such as the Headload Workers' Welfare Board, the Construction Workers' Welfare Board, and Toddy Workers' Welfare Board etc. ... (*Interruptions*) They provide pension to retired workers, accident relief payments, *ex-gratia* death relief, medical benefits, bonus to the workers, terminal benefits, special superannuation benefits, holiday wages, educational scholarships, educational grants, financial assistance for housing, marriage loans and grants, festival advance, funeral expenses, family pension, and financial assistance to relatives of the diseased workers, etc. ... (*Interruptions*) But if tax is deducted as per Section 194 (c) of the Income-tax Act on payment made to the Board on wages, it will erode the funds of the Boards making their existence in peril. ... (*Interruptions*)

So, my request is to include the Workers Welfare Boards under total exemption of Income-tax under provisions of Section 10 (29A). ... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 1.00 p.m.

12.15 hrs.

The Lok Sabha then adjourned till Thirteen of the Clock.

13.00 hrs.

The Lok Sabha re-assembled at Thirteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377*

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Hon. Members, Matters under Rule 377 shall be treated as laid on the Table of the House. The Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over the slips at the Table of the House within 20 minutes. Only those Matters shall be treated as laid for which slips have been received at the Table within the stipulated time, and the rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to allocate adequate funds to facilitate early completion of gauge conversion work on Dindigul-Palani section in Tamil Nadu

SHRI N.S.V. CHITTHAN (DINDIGUL): The gauge conversion between Dindigul and Pollachi was started about two years back. Dindigul-Palani section is the most expected line. Palani is supposed to be the third abode of Lord Saravana. Devotees all over the world throng Palani throughout the year and this railway line is considered to be the cheapest mode of transport. The distance between Dindigul and Palani is 60 kilometers and the total project cost is Rs. 270 crores. In the last Railway Budget, a meagre sum of Rs. 30 crores was allocated and this year only

* Treated as laid on the Table

Rs. 60 crores has been earmarked. If the project is delayed, the cost will naturally escalate. Taking into consideration the importance of this Dindigul-Palani stretch, I urge upon the Railway Minister to allocate adequate funds so that this project could be completed as announced in the Budget for the year 2010-11.

(ii) Need to create Orissa Rifle and name it as 'Bira Surendra Sai Rifle' to strengthen law and order situation in Orissa

SHRI AMARNATH PRADHAN (SAMBALPUR): With the increasing role of the State Government to ensure peace, maintain law and order and the security of its citizens, the State police force has an uphill task to meet this challenge. So, I request hon'ble Home Minister to create Odisha Rifle like other State rifles and to name it after Great Indian freedom fighter as 'Bira Surendra Sai Rifle' in the State of Odisha with its headquarters at Sambalpur.

(iii) Need to extend the benefits of Narmada Project to the drought affected regions of Patan Parliamentary Constituency in Gujarat

श्री जगदीश ठाकोर (पाटन): गुजरात की नर्मदा परियोजना विश्व की सबसे बड़ी सिंचाई परियोजनाओं में से एक है। नर्मदा प्रोजेक्ट गुजरात के लोगों के जीवन से जुड़ा पहलू है। इस योजना का मूल उद्देश्य अकालग्रस्त क्षेत्रों में सिंचाई की सुविधा, लोगों का जीवनस्तर तथा किसानों का आर्थिक उत्थान था, किन्तु मेरे निर्वाचन क्षेत्र पाटन के अंतर्गत आने वाले राधनपुर, सोतलपुर, समिहारीण के ब्लॉक, उत्तर गुजरात के मेहसाना, बनासकांठा के अकालग्रस्त क्षेत्रों में इस परियोजना का कोई लाभ नहीं मिल रहा है क्योंकि नर्मदा से संबंधित छोटी, मझोली नहरों का निर्माण कार्य आज तक नहीं हो सका है। जो अकालग्रस्त क्षेत्र थे, वे ज्यों के त्यों हैं। इन क्षेत्रों में पीने के पानी, मवेशियों के चारे, कृषि सिंचाई की स्थिति दिन प्रति दिन बदतर होती जा रही है।

इसके अतिरिक्त गुजरात के 18 लाख हेक्टेअर कृषि भूमि को सिंचाई का लाभ मिलने का प्रावधान था किन्तु अभी तक यह योजना अपने उद्देश्य से बहुत दूर है।

मेरा केन्द्र सरकार से अनुरोध है कि इस परियोजना में हो रही देरी धनहानि, श्रमहानि को ध्यान में रख केन्द्र और राज्य सरकार के जनप्रतिनिधि, सत्ता एवं विपक्ष की एक कमेटी का गठन किया जाए जिससे देरी के कारणों की समीक्षा हो एवं केन्द्र व राज्य सरकार के विभागों में समन्वय हो तथा परियोजना एक तय निश्चित समय में पूर्ण हो जिसका लाभ अकालग्रस्त क्षेत्र के अतिरिक्त निकट राज्यों को भी हो सके।

(iv) Need to upgrade the Delhi Cantonment Railway Station as a world class Railway Station

श्री महाबल मिश्रा (पश्चिम दिल्ली): रेल मंत्रालय ने जो हेल्थ मिनिस्ट्री के साथ मिलकर रेलवे स्टेशनों और उनके आसपास 522 हॉस्पिटल और डायग्नोस्टिक सेंटर बनाने का फैसला किया है उनमें से दिल्ली कैंट रेलवे स्टेशन को प्राथमिकता दी जाये क्योंकि दिल्ली कैंट रेलवे स्टेशन दिल्ली के महत्वपूर्ण स्टेशनों में से एक है। सैनिकों व भूतपूर्व सैनिकों का यहां से आना जाना काफी रहता है। इसके लिए दिल्ली कैंट रेलवे स्टेशन को अपग्रेड करके वर्ल्ड क्लास स्टेशन बनाया जाये।

मेरी उपरोक्त मांग पर कार्यवाही करने हेतु निर्देश जारी करने की कृपा करें।

**(v) Need to set up a Bench of Allahabad High Court in
Gorakhpur, Uttar Pradesh**

योगी आदित्यनाथ (गोरखपुर): महोदय, भारतीय लोकतंत्र का एक महत्वपूर्ण स्तंभ न्यायपालिका है। पीड़ित व्यक्ति जब हर जगह से थक जाता है, तो वह न्यायपालिका की शरण में जाता है, लेकिन न्यायपालिका में पड़े लंबित मामलों की संख्या को देखते हुए उसे जल्दी न्याय मिलने की संभावना कम हो जाती है। न्याय अगर समय पर न मिले तो न्याय नहीं बल्कि अन्याय है। उ० प्र० की आबादी लगभग 18 करोड़ है। 18 करोड़ की आबादी में उच्च न्यायालय से संबंधित मामलों का निस्तारण उच्च न्यायालय इलाहाबाद में होता है। पूर्वी उ० प्र० जिसमें गोरखपुर, बस्ती तथा आजमगढ़ मंडल हैं, की आबादी लगभग 3 करोड़ है। यहां की जनता को अपने न्यायालयीय कार्यों के लिए लगभग 300 किलोमीटर की यात्रा तय करनी पड़ती है। बहुत दिनों से न्याय की सुगमता तथा इस क्षेत्र की आवश्यकता को देखते हुए इलाहाबाद हाईकोर्ट की एक खंडपीठ गोरखपुर में स्थापित करने की मांग हो रही है।

कृपया इस क्षेत्र की आवश्यकता तथा व्यापक जनहित को देखते हुए तथा न्यायाधिक सुगमता को देखते हुए भी इलाहाबाद हाईकोर्ट की एक खंडपीठ गोरखपुर में स्थापित की जाए।

**(vi) Need to construct a four lane bridge on NH 8 at
Jadeshwar in Gujarat**

श्री मनसुखभाई डी. वसावा (भरुच): बड़ोदरा-भरुच-सूरत के बीच राष्ट्रीय राजमार्ग संख्या 8 पर 6 लाइन का मार्ग का कार्य पूरा हो गया है। नर्मदा नदी के जडेसवर स्थान पर एक नया पुल दो लाइन का बना हुआ है। छः लाइनों के इस राष्ट्रीय राजमार्ग पर छः लाइनों के पुल के स्थान पर दो लाइनों का पुल होने के कारण इस मार्ग से गुजरने वाले वाहनों का जाम इस पुल के प्रवेश द्वार पर भीषण रूप से हो जाता है, जिसके कारण लोगों को बहुत असुविधा होती है। अगर यह पुल छः लाइनों का हो तो यातायात सुचारू रूप से चल सकता है। परन्तु केंद्र सरकार के अनुबन्ध के कारण छः लाइनों का निर्माण वर्ष 2012 में शुरू होगा। लोगों का कहना है कि जब राष्ट्रीय राजमार्ग छः लाइनों का है तो पुल दो लाइनों का बनाने का क्या कारण है।

सदन के माध्यम से सरकार से अनुरोध है कि राष्ट्रीय राजमार्ग संख्या 8 नर्मदा नदी के जडेसवर स्थान पर दो लाइनों के पुल के साथ चार लाइनों का एक और पुल बनाया जाये, जिससे इस मार्ग पर लंबी दूरी के यातायात का जाम न हो सके।

**(vii) Need to include Gandhinagar and Karamsad cities in Gujarat
Under Jawahar Lal Nehru National Urban Renewal Mission
Scheme**

श्रीमती जयश्रीबेन पटेल (महेसाणा): महोदय, जवाहर नेहरू नेशनल अर्बन रीन्युअल मिशन योजना के अंतर्गत 2005-06 से केटेगरी सी के मुताबिक राजधानी नगर में गांधी नगर, प्रादेशिक एवम् प्रवासन में पोरबंदर व करमसद को समाविष्ट किया जाए। इस बारे में गुजरात सरकार ने दरखास्त की थी। इसके अनुसार 2009 में पोरबंदर का समावेश इस योजना में हुआ है अन्य राज्यों की तरह आबंटन राशि 100 करोड़ मंजूर की गई थी फिरभी अरबन इन्फ्रास्ट्रक्चर एंड गवर्नेंस (यू.आई.जी.) में जितनी राशि स्वीकृत हुई थी उसमें पोरबंदर का समावेश हुआ है लेकिन इसमें कोई ज्यादा बढ़ावा नहीं हुआ है। पोरबंदर के लिए बढ़ावा किया जाए। पोरबंदर महात्मा गांधी जी के जन्मस्थान वाली ऐतिहासिक प्रवासन नगरी है। करमसद सरदार वल्लभभाई पटेल की जन्म भूमि होने के नाते प्रवासन नगरी के नाते जाना जाता है और इसी योजना के तहत गांधी नगर गुजरात राज्य की राजधानी जाना जाता है। इन दो शहरों का इस मिशन में समावेश करना चाहिए। मैं सरकार से मांग करती हूं कि जे.एन.एन.यु.आर.एम. योजना की रूपरेखा के अनुसार गांधी नगर एवं करमसद शहरों को जे.एन.एल.यु.आर.एम. की यू.आई.जी घटक की केटेगरी सी की सूची में समावेश किया जाए।

(viii) Need to improve the service conditions of Rural Dak Sevaks as per the postal service norms and to restore the status of Extra Departmental Sub-post Office in district Jalgaon, Maharashtra

SHRI HARIBHAU JAWALE (RAVER): In Jalgaon district the Postal Department has converted their Extra Departmental Sub-post Offices (EDSO) to the level of Branch Post Office(BO). The Postal Service play a very effective role for the rural areas. In the large towns and cities, the network of the privately owned courier services are well established. But an opposite situation is observed in the rural area. Also, it has suggested to reduce one post of the working staff out of three personnel working at EDSO.

The Rural Dak Sevak either EDSO or with BO are rendering their services very effectively and the villagers receive the services of these rural Dak Sevaks as per their own convenience and the Rural Dak Sevak are honouring these services. However, there are lot of differences in the pay structure. In many places, the BO has to be managed by the own Rural Dak Sevak. Even the Post Office room rent has to be borne by them.

As the Postal Insurance schemes are in force, the higher authorities are pressing very hard to the Rural Dak Sevak to bring revenue through insurance. Actually they have been allotted extra target without observing the potentials of that particular area. Also, villages are not very keen in doing their insurance as the service provided are not very well managed. Through the august House I request to provide the rational target looking at the potential of that area and improve the Postal Insurance service coverage.

Through the august house, I request the Government to provide the same Salary structure with pensionary benefits as per the Postal Service gradation norms to rural Dak Sevaks. Also, all the necessary amenities required by them should be given to them to strengthen the network in Rural areas of our Country. I also request Hon'ble Minister not to lower the EDSO to BO level and instead of this

more BO and EDSO may be established to strengthen the postal network in the country.

(ix) Need to check increasing level of pollution in Chandrapur Parliamentary Constituency, Maharashtra

श्री हंसराज गं. अहीर (चन्द्रपुर): महोदय, मेरे निर्वाचन क्षेत्र के चन्द्रपुर और वणी परिसर आज वायु, जल तथा ध्वनि प्रदूषण में देश के सर्वाधिक प्रदूषित शहरों में अग्रणी हो रहा है। आज की स्थिति के अनुसार चन्द्रपुर देश के सर्वाधिक प्रदूषित शहरों की सूची में चौथे स्थान पर है। यहां पर स्थित चन्द्रपुर थर्मल पावर स्टेशन (सी.टी.पी.एस.) बिजली संयंत्र में 2340 मेगावाट बिजली उत्पादन होता है। इसके लिए 70 हजार मीट्रिक टन कोयला जलाया जाता है। इतना ही नहीं यहां पांच बड़ी सीमेंट फैक्ट्रियां, शहर से लगकर कोयला खानें, 20 ओपन कास्ट कोयला खानें, 10 कोल वाशरीज, स्टील फैक्ट्रियां, रेलवे सायडिंग से कोयला और लौहर अयस्क का लदान और ढुलाई से बड़े पैमाने पर प्रदूषण बढ़ रहा है। परिसर में फैले उद्योगों के कारण बड़े पैमाने पर सड़क परिवहन के कारण प्रदूषण में भारी बढ़ोतरी हो रही है। इसके बावजूद सरकार कोयला आधारित 10 नये विद्युत संयंत्रों को अनुमति दे रही है। इससे प्रदूषण और बढ़ने की आशंका है। बढ़ते प्रदूषण के कारण परिसर में श्वसन, हृदयरोग और त्वचा रोग संबंधी संक्रमण बढ़ रहा है। परिसर में नये उद्योग को अनुमति देने के बजाय जिले के जिवती, पोभुर्णा, गोंडपिपरी, ब्रह्मपुरी तथा गडचिरोली, आर्णी, पांढरकवडा, झरीजामणी जो कि उद्योग में पिछड़े क्षेत्र हैं, वहां पर ये उद्योग लगाने की आवश्यकता है।

मैं सरकार से मांग करता हूँ कि इस परिसर में बढ़ते प्रदूषण के नियंत्रण हेतु विशेष योजना तैयार करे तथा नये संयंत्रों को अनुमति देते समय राज्य के उद्योग विहीन क्षेत्रों को प्राथमिकता दे।

(x) Need to take steps to check the declining water table in Pratapgarh and Kaushambi districts of Uttar Pradesh

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, संसदीय क्षेत्र (कौशाम्बी) उत्तर प्रदेश के दो जिले प्रतापगढ़ व कौशाम्बी में पेयजल की समस्या अत्यधिक है। प्रतिवर्ष भूगर्भ का जल स्तर गिरता जा रहा है जिससे कूप, हैंडपम्प, नलकूप, जलाशयों के सूखने के कारण पानी की समस्या अत्यधिक है। केन्द्र सरकार उक्त दोनों जनपदों में तत्काल केन्द्रीय दल भेजे और पेयजल, सिंचाई की समस्या से ग्रस्त उक्त दोनों जिलों के लिए एक नई परियोजना की शुरुआत करें ताकि पेयजल व सिंचाई की समस्या दूर हो सके। आवश्यकता हेतु केन्द्र सरकार प्रत्यक्ष रूप से तत्काल दोनों जिलों में ढाई-ढाई हजार इण्डिया मार्क-2 हैंडपम्प लगाएं तथा डीप बोरिंग कराके पेयजल की टंकी आवश्यकता अनुसार उपलब्ध कराएं।

(xi) Need to develop Mekanpur in district Kanpur, Uttar Pradesh as a tourist centre

श्री अशोक कुमार रावत (मिसरिख): उत्तर प्रदेश राज्य के मिसरिख संसदीय क्षेत्र के अंतर्गत मकनपुर, जो कानपुर नगर जिलान्तर्गत आता है, में मदारशाह की विश्व प्रसिद्ध मजार है। यहां पर देश के ही नहीं बल्कि विश्व के अन्य देशों से भी बड़ी संख्या में श्रद्धालुओं का आना-जाना लगा रहता है। यह विश्व प्रसिद्ध मजार है और 596 वर्ष पुरानी है। यहां पर प्रतिदिन कई हजार लोग देश-विदेश से दर्शनार्थ आते हैं। यहां पर मई माह में उर्स लगता है, जिसमें कई लाख लोग सम्मिलित होते हैं तथा जनवरी-फरवरी के महीने में एक माह का मेला लगता है। विश्व प्रसिद्ध मजार होने पर भी यहां आने वाले श्रद्धालुओं के लिए जरूरी मूलभूत सुविधाओं का भारी अभाव है।

मेरा सदन के माध्यम से केन्द्र सरकार से अनुरोध है कि मदारशाह की मजार के महत्व को देखते हुए इस क्षेत्र को पर्यटन के रूप में विकसित करने, अंतर्राज्यीय बस अड्डा स्थापित करने, मकनपुर को रेलवे से जोड़ने, सड़क के माध्यम से राष्ट्रीय राजमार्ग द्वारा जोड़ने, मकनपुर के निकटवर्ती रेलवे स्टेशन बिल्हौर का सौन्दर्यकरण करने के साथ-साथ वहां पर जरूरी मूलभूत सुविधाएं उपलब्ध कराये जाने हेतु समुचित कदम उठाये।

(xii) Need to consider cost escalation factor for grant of additional central assistance for Basic Services to Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) in Maharashtra

SHRIMATI SUPRIYA SULE (BARAMATI): A proposal for additional Central Assistance to sanctioned projects under Basic Services to Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) was submitted by the Government of Maharashtra to the Union Ministry of Housing and Urban Poverty Alleviation, Government of India, vide Housing Department letter No. GND 2007/CR/233/GNDII dated 17 November, 2007. Under the Jawaharlal Nehru National Urban Renewal Mission, the BSUP and IHSDP are meant for urban poor. Since tenders are received in high percentage (within the range of +8% to 80%) under JNNURM, Basic Services to Urban Poor & Integrated Housing and Slum Development Programme Schemes, the Government of India is requested to consider the cost escalation factor for all the projects in Maharashtra under BSUP/IHSDP which have been approved till date.

As the proposals are pending since long with the Government of India, I urge upon the Government to consider the cost escalation factor for all the projects being undertaken in Maharashtra under the BSUP/IHSDP at an early date so that the projects are implemented at the earliest.

MR. DEPUTY-SPEAKER: Now, the House will take up Item No.31.

Shri Sandeep Dikshit.

... (Interruptions)

उपाध्यक्ष महोदय : आप बैठ जाइए। काम करने दीजिए।

... (व्यवधान)

उपाध्यक्ष महोदय : कृपया आप बैठ जाइए। हाउस चलने दीजिए।

... (व्यवधान)

उपाध्यक्ष महोदय : मेरे पास किसी का नोटिस नहीं है।

... (व्यवधान)

उपाध्यक्ष महोदय : सिर्फ संदीप दीक्षित जी की बात रिकॉर्ड में जाएगी।

... (व्यवधान) *

उपाध्यक्ष महोदय : संदीप दीक्षित। आप बोलना शुरू कीजिए।

... (व्यवधान)

श्री सन्दीप दीक्षित (पूर्वी दिल्ली): महोदय, इतने शोर में क्या कोई सुनेगा?... (व्यवधान)

उपाध्यक्ष महोदय : कृपया शांत रहें। बैठ जाएं।

... (व्यवधान)

उपाध्यक्ष महोदय : किसी ने लिखकर नहीं दिया है तो कैसे बुलाएंगे?

... (व्यवधान)

उपाध्यक्ष महोदय : आप कृपया बैठ जाइए। हाउस चलने दीजिए।

... (व्यवधान)

कोयला मंत्रालय के राज्य मंत्री तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री (श्री श्रीप्रकाश जायसवाल): माननीय उपाध्यक्ष महोदय, उत्तर प्रदेश के सब सांसद अपनी बात को रखना चाहते हैं। कल उत्तर प्रदेश में बहुत बड़ी घटना घटी है। माननीय मुलायम सिंह जी हमारे प्रदेश के प्रमुख नेता हैं। कल जिस प्रकार की घटना घटी है, उसके बारे में आप इनकी बात सुन लीजिए और सुनकर जो चाहें सरकार को निदेश दीजिए। ... (व्यवधान)

* Not recorded

उपाध्यक्ष महोदय : कोई नोटिस नहीं है। कोई भी सदस्य उठकर अपनी बात कहेगा तो हाउस चलेगा ही नहीं।

... (व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, यह बहुत गंभीर मामला है।... (व्यवधान)

उपाध्यक्ष महोदय : आप बैठ जाइए।

... (व्यवधान)

श्री शरद यादव (मधेपुरा): आपने मंत्री जी को बुलाया है, हमें भी बुलाइए।... (व्यवधान)

उपाध्यक्ष महोदय: आप बैठ जाइए।

... (व्यवधान)

श्री शरद यादव : आपने उन्हें बुलाया है, हमें भी बोलने दीजिए।... (व्यवधान)

उपाध्यक्ष महोदय : देखिये ऐसे बोलने के लिए पहले नोटिस देना पड़ता है।

... (व्यवधान)

उपाध्यक्ष महोदय : आपका नाम बैलट में नहीं आया है, फिर आप कैसे बोलेंगे?

... (व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): उपाध्यक्ष महोदय, इस गम्भीर मामले पर आप अपनी व्यवस्था दे सकते हैं।

... (व्यवधान)

उपाध्यक्ष महोदय : किसी की बात रिकार्ड में नहीं जायेगी।

... (व्यवधान) *

उपाध्यक्ष महोदय : किसी की कोई बात रिकार्ड में नहीं जायेगी।

... (व्यवधान) *

उपाध्यक्ष महोदय : आप बैठ जाइये। आप एक मिनट बैठ जाइये। यदि आप बोलना चाहते हैं तो एक यहां से, एक वहां से बोले...

... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

* Not recorded

13.08 hrs.

*The Lok Sabha then adjourned till Fourteen
of the Clock.*



14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

PAPERS LAID ON THE TABLE – Contd.

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): Sir, I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries, for the year 2010-2011.

... (Interruptions)

(Placed in Library, See No. LT 2053/15/10)

14.01 hrs.

NATIONAL GREEN TRIBUNAL BILL, 2009 – Contd.

MR. DEPUTY-SPEAKER: Shri Sandeep Dikshit to continue.

... (Interruptions)

उपाध्यक्ष महोदय : श्री सन्दीप दीक्षित ।

... (व्यवधान)

उपाध्यक्ष महोदय : कृपया शान्त रहें। हाऊस चलने दीजिये।

... (व्यवधान)

श्री सन्दीप दीक्षित : उपाध्यक्ष जी, मैं आपका धन्यवाद करता हूँ कि आपने मुझे पुनः बोलने का मौका दिया। कल शाम को जब मैं बिल पर चर्चा कर रहा था तो मैंने 2-3 महत्वपूर्ण चीजों की तरफ आपके माध्यम से सदन और मंत्री जी का ध्यान आकर्षित किया था। पहली बात यह है कि ... (व्यवधान)

उपाध्यक्ष महोदय : आप लोग बैठ जाइये। हाऊस चलने दीजिये। जितनी बात थी, आप लोगों ने कह दी है।

... (व्यवधान)

श्री सन्दीप दीक्षित : उपाध्यक्ष जी, इस बिल का व्यापक स्तर पर असर हो सकता है। पर्यावरण से संबंधित तकनीकी बातों पर जो हम समझ सकते हैं कि आने वाले समय में इसका असर हो सकता है, क्या यह बिल और उसके अंदर के प्रावधान इन सब को ठीक तरह से कवर कर पायेंगे या नहीं? या जैसा मंत्री जी ने बताया कि राष्ट्रीय स्तर पर 20 मैम्बरान और पांच अलग-अलग जगहों के जो बना रखे हैं, 15 या 20 मैम्बर्स रहेंगे, वे अपने में पूर्ण होंगे? इस बिल के अंदर जो जो प्रावधान दिये जा रहे हैं, जो चीजें कवर की जा रही हैं, उन्हें कवर करने के लिये मैंने इस बात की ओर भी ध्यान आकर्षित किया था कि पर्यावरण से तकनीक और इन्सान के बीच के रिश्तों से संबंधित चीजें हैं, आने वाले समय में पेचीदगियां आयेंगी। आज हर पहलू में कहीं न कहीं मशीन है, रसायन हैं, कई ऐसे पदार्थ हैं जिनके बारे में हम पूर्ण तरह से नहीं जानते हैं, इन्सानी जीवन पर उनका क्या असर पड़ेगा? क्या इस संबंध में आने वाले समय में जो चुनौतियां आयेंगी, जो कानूनी और न्यायिक होंगी जिनके अंदर लोगों को इस बिल के द्वारा संरक्षण देना पड़ेगा, क्या ये सब अपने में पूर्ण होंगे?... (व्यवधान) मेरा मंत्री जी से निवेदन है कि अभी यह शुरुआत है, क्या इससे आगे बढ़े ? मैं यह नहीं कहूंगा कि इसकी शुरुआत ठीक नहीं है लेकिन उससे आगे बढ़कर पर्यावरण से

संबंधित इन्सानी जीवन पर अगर इससे संबंधित कोई कार्यक्रम आगे चलाते हैं, यह बात हमें अपने ध्यान में रखनी पड़ेगी कि आने वाली चुनौतियों को देखते हुये, जनसंख्या को देखते हुये... (व्यवधान)

उपाध्यक्ष महोदय : मंत्री जी, क्या बोलना चाहते हैं, सुनिये। कृपया सब बैठ जाइये।

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): Sir, they raised the issue in the morning. The House was to be adjourned twice on this issue.

As I have already submitted – I am also submitting it now – the Government will look into the matter. We have already said that. Beyond that, what do you want? It is because, we will have to conduct the proceedings; the National Green Tribunal Bill is there; that has to be passed. Beyond that, the Government cannot say anything. ... (*Interruptions*)

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, इसकी जांच होना चाहिए।... (व्यवधान) यह एक गंभीर मामला है।... (व्यवधान)

SHRI V. NARAYANASAMY: Mr. Deputy-Speaker, Sir, because it has been brought to the notice of the Government, at this moment I can say that the Government will look into the matter.... (*Interruptions*)

श्रीमती सुषमा स्वराज (विदिशा): महोदय, अभी संसदीय कार्य राज्य मंत्री ने कहा कि हमें बिल पारित करना है। निश्चित बिल पारित करना है, बिल सभी को पारित करना है। कोई समय सीमा तय नहीं है कि साढ़े तीन बजे ही उठें, चार बजे ही उठें। आपका केवल एक ही बिल लगा हुआ है और वह भी अधूरा है। एक विषय जिसे लेकर सभी लोग इतने उत्तेजित हो रहे हैं और अपनी-अपनी बात कहना चाहते हैं। इससे क्या फर्क पड़ जाएगा?... (व्यवधान) महोदय, जब सदन स्थगित हुआ था।... (व्यवधान)

उपाध्यक्ष महोदय : कृपया शांत रहें।

... (व्यवधान)

श्रीमती सुषमा स्वराज : महोदय, जब सदन स्थगित हुआ था तो सत्ता पक्ष की ओर से एक मंत्री जी ने खड़े होकर कहा था।... (व्यवधान) महोदय, आप मेरी तरफ देखिए।... (व्यवधान)

उपाध्यक्ष महोदय : मैं देख रहा हूँ।

...(व्यवधान)

श्रीमती सुषमा स्वराज : महोदय, जब सदन स्थगित हुआ था तो सत्ता पक्ष की ओर से एक मंत्री ने कहा था कि सब लोगों को दो-दो मिनट बोलने दिया जाए।...(व्यवधान) ऐसे विषय बहुत बार उपस्थित होते हैं और दो-दो मिनट बोलने के बाद सब शांत हो जाते हैं। आप सबको बोलने का मौका दे दें और उसके बाद बिल पारित हो जाए।...(व्यवधान) योगी जी का सुबह से नोटिस है। ...(व्यवधान) योगी जी को बोलने दें, उसके बाद वे बोल लें।...(व्यवधान) फिर बिल पारित हो जाएगा।...(व्यवधान)

उपाध्यक्ष महोदय : आप लोग सुनिए, मंत्री जी कुछ बोल रहे हैं।

...(व्यवधान)

उपाध्यक्ष महोदय : माननीय मंत्री जी कुछ बोल रहे हैं, आप सुनिए।

...(व्यवधान)

उपाध्यक्ष महोदय : कृपया बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : कृपया बैठ जाइए, मंत्री जी बोल रहे हैं।

...(व्यवधान)

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): क्या रैली सरकार से पूछकर होगी, क्या सरकार रैली की परमीशन लेगी? इस तरह से नहीं चलेगा।...(व्यवधान)

उपाध्यक्ष महोदय : किसी की भी बात रिकॉर्ड में नहीं जाएगी।

*(Interruptions) ... **

MR. DEPUTY-SPEAKER: Item No. 31. Shri Sandeep Dikshit, you may continue your speech.

... *(Interruptions)*

उपाध्यक्ष महोदय : आप बैठ जाइए। मैंने माननीय सदस्य को बोलने के लिए मैंने बुलाया है।

...(व्यवधान)



उपाध्यक्ष महोदय : कृपया बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : आपकी बात रिकार्ड पर नहीं जाएगी। सिर्फ संदीप दीक्षित जी की बात रिकार्ड पर जाएगी।

*(Interruptions) ... **

MR. DEPUTY-SPEAKER: Hon. Members, please take your seats.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again on Monday, the 12th April, 2010 at 11 a.m.

14.11 hrs.

***The Lok Sabha then adjourned till Eleven of the Clock on Monday, April, 12, 2010/Chaitra 22, 1932 (Saka).*



* Not recorded

** Subsequently sittings fixed for the 12th and 13th April, 2010 were cancelled vide office Memorandum No.37/1(IV)/2010/T dated 23rd March, 2010. The Lok Sabha then adjourned to meet on Thursday, April 15th 2010/Chaitra 23, 1932 (Saka).at 11.00 a.m.